

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 338 of 2014 in**  
**DFR No. 1885 of 2014**

**Dated : 08<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Gangdari Hydro Power Pvt. Ltd. & Anr. ... Appellant(s)**  
**Versus**  
**Himachal Pradesh Electricity Regulatory Commission & Anr.**  
**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir  
Counsel for the Respondent(s) : Mr. Matru Gupta Misra R-1

**ORDER**

**I.A. No. 338 of 2014**  
**(Appl. for leave to file the Appeal)**

Despite the service of notice, contesting Respondent is not present. We have heard the learned counsel for the State Commission.

Since the learned counsel for the Appellant claims to be aggrieved over the impugned Order, the leave to file the Appeal is allowed. I.A. No. 338 of 2014 is disposed of. The Registry is directed to number the Appeal and post for Admission on **17.10.2014.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/Sh

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**